

(b) whether the recommendations of the above Commission have been implemented;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken to implement the above report to settle the long standing dispute between the two States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) The Mahajan Commission Report on the Maharashtra-Karnataka Border dispute was submitted to the Government in August, 1967.

(b) and (c) The Mahajan Commission recommendation was not implemented because of the fact that the Government of Karnataka has accepted the recommendation in toto while the Government of Maharashtra rejected it.

(d) The Government of India's stand has consistently been that these disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the border disputes between the States.

Setting up of States Reorganisation Commission

1811. SHRISURESHKALMADI:

SHRIMATI AMBIKA SONI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have created the States of Uttaranchal, Chhattisgarh and Jharkhand;

(b) if so, the details thereof;

(c) what steps Government propose to take to make the administration of these States viable for the development of these States whereas these new States are running under debt; and

(d) whether Government also propose to set up another States Reorganisation Commission for creation of more States like Vidarbha, Telangana etc.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) Yes, Sir.

(b) The three new States of Chhattisgarh, Uttaranchal and Jharkhand have been created by carving out 13, 16 and 18 districts of the Parent States of Uttar

Pradesh, Madhya Pradesh and Bihar. These States came into being on 1st, 9th and 15th of November, 2000 respectively.

(c) The assets and liabilities including debt have been apportioned between the parent and the new State according to the criteria provided in the respective Reorganisation Act. It is primarily for the State Government to manage themselves viably by adopting prudent fiscal policies taking into account their internal resources and allocation made available under the Finance Commission's Awards, Plan Assistance and Central sector and Centrally Sponsored schemes.

(d) No, Sir.

Cease-fire at J and K during Ramzan

1812. SHRI ABANI ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have announced a unilateral cease-fire at Jammu and Kashmir borders during the month of Ramzan;

(b) if so, whether such a decision has been taken under some compelling circumstances;

(c) if so, the details thereof; and

(d) what would be the fate of our security forces if the terrorists from Pak create any trouble on Jammu and Kashmir borders during the month of Ramzan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) As part of continued efforts to normalize the situation in Jammu and Kashmir, the Government have made an announcement on 19.11.2000 that security forces, have been instructed not to initiate Combat operations against militants in Jammu and Kashmir during the holy month of Ramzan.

(d) The security scenario is being constantly monitored and the Security Forces have been instructed to remain fully vigilant in order to react appropriately to any hostile action by the militants during the duration of the Ramzan peace initiative.

Diversion in route of chartered buses

1813. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Delhi Traffic Police has stopped plying of the